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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

C.A. NO. 18 OF 1993 in  
O.A. No. 116 OF 1991.  
~~K.A. No. XX~~

DATE OF DECISION 05/10/1993.

Shri Smt. Jayaben Dayabhai Petitioner

Shri B.B.Gogia Advocate for the Petitioner(s)

Versus

Union of India and Ors. Respondent

Shri B.R.Kyada. Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Member (J)

The Hon'ble Mr. M.R.Kolhatkar : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Smt. Jayaben Dayabhai,  
Ramkrishna Society,  
5th Line, 3rd House,  
In the House of Premjibhai Chavda,  
Morbi.

...Applicant.

( Advocate : Shrii B.B.Gogia )

Versus

1. Union of India  
Owning and Representing  
Western Railway,  
Through : General Manager,  
Western Railway,  
Churchgate,  
Bombay - 400 020.

2. Shri N.C.Bindlish,  
Divisional Railway Manager,  
Western Railway,  
Kothi Compound,  
Rajkot.

...Respondents.

( Advocate : Shri B.R.Kyada )

ORAL JUDGMENT

C.A.NO. 18 OF 1993.  
in  
O.A.NO. 116 OF 1991.

Dated : 05/10/1993.

Per : Hon'ble Mr.R.C.Bhatt : Member (J)

Learned advocates are present. Learned advocate Mr.B.R.Kyada, for the respondents submits that the respondents have complied with the order of the Tribunal. Mr.B.B.Gogia, submits that he relies on the statement made by Mr.B.R.Kyada, and hence he does not press this C.A. C.A. is therefore, disposed of. Notices are discharged.

M.R.Kolhatkar  
( M.R.Kolhatkar )  
Member (A)

R.C.Bhatt  
( R.C.Bhatt )  
Member (J)

AIT